

ITEM NO.2

COURT NO.11

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7672/2024

(Arising out of impugned final judgment and order dated 06-05-2024 in CRM-M No. 19246/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

SATYA RANI & ANR.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ANR.

Respondent(s)

WITH SLP(Crl) No. 11525/2024 (II-B)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 128068/2024 AND FOR CONDONATION OF DELAY IN FILING ON IA 128069/2024 AND FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 129325/2024

SLP(Crl) No. 11526/2024 (II-B)
(FOR ADMISSION and I.R. and IA No.127971/2024-CONDONATION OF DELAY IN FILING and IA No.127972/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 129328/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-09-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Harshit Sethi, Adv.
Mr. Kartik Yadav, Adv.
Mr. Nikilesh Ramachandran, AOR

For Respondent(s) Mr. Birender Bikram, Adv.
Mr. Samar Vijay Singh, Adv.
Mr. Akshay Amritanshu, AOR
Mr. Samyak Jain, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.

Mr. Samar Vijay Singh, AOR
Mr. Birendra Bikram, A.A.G.
Ms. Sabarni Som, Adv.
Mr. Fateh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Three weeks time is granted to the respondent to file counter affidavit. Two weeks thereafter is granted to the petitioners for filing rejoinder affidavit, if any.

Interim order stands extended till the next date of listing.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)